


HIGH COURT OF CHHATTISGARH : BILASPUR

ENDORSEMENT

Endt. No. 206 /Confdl./2020
II-15-48/2001 (Pt. III)

Bilaspur, dated the 20 / 02 /2020

Copy of the Advertisement No. F.11(4)-HC/2020/3177, dated 17.02.2020 issued by the Registrar General, High Court of Tripura, Agartala, regarding filling up 01 (one) vacant post in Grade-I of Tripura Judicial Service, is enclosed herewith for information of the candidates concerned.


20.2.20
(Neelam Chand Sankhla)
Registrar General

Encl: As above

HIGH COURT OF TRIPURA
AGARTALA

No.F.11(4)-HC/2020/3177

Dated, Agartala, the 17th February, 2020

ADVERTISEMENT

(For Recruitment in Grade-I of Tripura Judicial Service)

Applications are invited from the eligible practising Advocates of **Scheduled Tribes & Scheduled Castes** who are Indian Citizens and who have attained the age of 35 years & have not attained the age of 48 years as on the last date fixed for receipt of applications and having at least seven years practice in Courts of Civil and Criminal jurisdiction as on the last date fixed for receipt of applications for filling up of **1(one)** vacancy in **Grade-I of Tripura Judicial Service** in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended up to date) in the Scale of Pay of ₹51550-1230-58930-1380-63070/- per month plus other allowances as admissible under the Rules in force.

The post is for reserved category.

If no suitable candidate is found from the reserved categories as aforesaid, the post may be filled up by the candidate other than those of the Scheduled Tribes and Scheduled Castes as per rules.

Therefore, willing eligible practicing Advocates of Un-reserved category who are Indian Citizens and who have attained the age of 35 years & have not attained the age of 45 years and having at least seven years practice in Courts of Civil and Criminal jurisdiction as on the last date fixed for receipt of applications may also apply for the post.

ST/ SC candidates of other States should apply as general category candidate along with Application fees prescribed for general candidate.

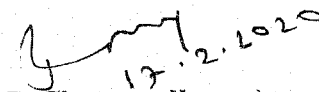
Applications in Prescribed Format available in the official Website of the High Court of Tripura (<http://thc.nic.in>) along with self attested copies of all certificates/documents, four copies of recent passport size photographs and Bank Draft of ₹1000/- (₹500/- in case of Scheduled Tribes and Scheduled Castes candidates) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala should reach the undersigned on or before **3rd March, 2020.**

Belated and incomplete applications will be rejected summarily.

The candidates shall have to appear in the Written Examination and Viva Voce at their own expenses as and when called for. **Mere selection would not per se entitle a candidate to claim appointment.**

If any candidate directly or indirectly tries to influence the recruiting authority by any means for his/her candidature will be disqualified for appointment.

General category candidates who obtain 60% or more marks and candidates belonging to Scheduled Tribes/ Scheduled Castes who obtain 50% or more marks in the Written Examination shall be eligible for Viva Voce.


(S. G. Chattopadhyay)
Registrar General
High Court of Tripura,
Agartala

107

**HIGH COURT OF TRIPURA
AGARTALA**

Application for the post in Grade-I of Tripura Judicial Service.

Paste one passport size photograph here and submit three more copies with the application.

1. Name (IN BLOCK LETTERS) :
2. Present Address :
3. Father's name :
4. Husband's name (in case of married female candidates) :
5. Home Address :
6. Whether Income Tax Assessee? If so, PAN No. Along with copies of Income Tax return for last three years :
7. Whether Scheduled Caste/ Scheduled Tribe? If so, copy of a certificate to that effect should be furnished. :
8. Educational qualification with the year of passing, division or class secured in different examinations from H.S.L.C./ H.S.S.L.C. onwards (Copy of LL.B. pass certificate should be furnished) :
9. Court in which practising, the period of practice and the branch of Law practiced. (Copy of certificates from the District & Sessions Judge of the concerned District and the President/Secretary of the concerned Bar Association should be furnished) :
10. Place of birth & Date of birth : (according to School final Certificate)
11. Age as on **03.03.2020** (copy of the Birth Certificate/ HSLC or equivalent examination certificate should be furnished) :

12. Date of enrolment as Advocate :
(Copy of Enrolment Certificate should be furnished)
13. Special or other qualifications, if :
any
14. Whether married or unmarried? :
If married, a declaration to the effect that he/she has not more than one wife/husband living.
15. Whether any Civil or Criminal :
proceeding is pending against the applicant. If so, details of the case no. etc.
16. Contact Number :
17. e-mail id, if any. :

PLACE:

DATE:

SIGNATURE OF THE CANDIDATE

N.B.:

Application stating the above particulars along with the following should reach the office of the Registrar General, High Court of Tripura, Agartala **on or before 03.03.2020.**

1. The candidates already in Government Services shall apply either through proper channel or attach 'No-Objection Certificate' from his/her employer.
2. Self attested copy of certificate relating to **Degree in Law** granted by recognised university.
3. Self attested copy of **Enrolment Certificate** granted by the Bar Council.
4. Self attested copy of School Final/Madhyamik Examination certificate relating to **Date of Birth.**
5. Self attested copy of **Caste Certificate** (if applicable).
6. Self attested certificate of **practice at the Bar** issued by the concerned District & Sessions Judge of the concerned District and the President/Secretary of the concerned Bar Association.
7. 4 (four) copies of self attested recent passport size photograph.
8. Bank Draft of ₹1000/- (₹500/- in case of Scheduled Tribes and Scheduled Castes candidates) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala.
9. In case of application sent by post, envelope containing the application should be captioned "**Application for appointment in Grade-I of the Tripura Judicial Service under Direct Recruitment**".

**HIGH COURT OF TRIPURUA
AGARTALA**

**SYLLABUS OF THE WRITTEN EXAMINATION AND INTERVIEW FOR DIRECT
RECRUITMENT TO GRADE-I OF THE TRIPURA JUDICIAL SERVICE**

SYLLABUS

WRITTEN EXAMINATION

- i) **PAPER – I**: One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.
- ii) **PAPER-II**: One paper of 100 marks (duration not less than 2 hours) regarding objective questions and problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act.
- iii) **PAPER-III**: One paper of 100 marks (duration not less than 2 hours) – consisting of Judgment writing (Paper Book to be supplied) – Legal theories on jurisprudence, provision of the Constitution of India.

NOTE :- (The candidate is expected to refer to the relevant decisions of the Apex Court and the High Court while writing answers in Paper II & III.)

INTERVIEW

Interview :- Viva-voce – 50 marks.

LANGUAGE PROFICIENCY TEST


(1) A Person who, immediately after commencement of these Rules, has joined in Grade-I of Tripura Judicial Service by direct recruitment, and who did not have Bengali as one of the subjects in his Secondary, Higher Secondary or equivalent examination, on appointment, shall have to pass the language proficiency test in Bengali within two years of his entry into service;

(2) Marks allotted and time allotted in each group are as follows:-

Details of Subjects	Full Marks	Time Allowed
(a) Conversation and reading	40	15 minutes
(b) Translation	30	1 hour
(c) Dictation	30	30 minutes
TOTAL	100	1 hours 45 minutes

(3) Except as provided in these rules, procedure for conducting such proficiency test in Bengali shall be regulated by the relevant provisions of the Tripura Civil Services (Training and Departmental Examination) Rules, 1975, as in force in the State.

N.B :- Date of Written Examination will be notified in due course.


(S. G. CHATTOPADHYAY)
REGISTRAR GENERAL
HIGH COURT OF TRIPURA,
AGARTALA